

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.402
IA/5770/ND/2022 in IB/682/ND/2022

IN THE MATTER OF:

Ram Chander Omer	...	Applicant
Versus		
Naftogaz Infrastructure Limited	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 17.01.2023

Coram:

MR. P.S.N. PRASAD
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

IA/5770/ND/2022

This application has been filed under Rule 11 of NCLT Rules, 2016 for removal of defect/amendment in the application. Application is allowed. The main petition as well as amendment to the application will be examined on the next date of hearing.

Let the matter be fixed for 15.02.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)